

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW - 120-2020**

Amrut Shabilal Singh. Petitioner.

Versus

The Government of Goa & others. Respondents.

Mr. D. Vernekar, Advocate for the Petitioner.

Mr. D. J. Pangam, Advocate General with Mr. Prashil Arolkar,
Additional Govt. Advocate for Respondents No.1, 4 and 5.**Coram : M.S. Sonak &
Smt. M.S. Jawalkar, JJ.****Date : 20th August, 2020.****P.C. :-**

Reply on behalf of Respondent No.5 is already filed. The learned Counsel for the Petitioner submits that rejoinder may be necessary in the matter. The other Respondents have, till date, not intimated whether they wish to file any reply or want some time within which replies will be filed.

2. In any case, we issue **Rule** in this matter. Notice on rule is waived by Mr. P. Arolkar, the learned Additional Govt. Advocate on behalf of Respondents No.1, 4 and 5. Rule will have to be served upon the unserved Respondents.

3. The parties are granted three months' time to complete the

pleadings. This includes, filing of an affidavit-in-rejoinder of the Petitioner.

4. Once the pleadings are complete, liberty to the Petitioner to apply for final disposal of this matter.

Smt. M.S. Jawalkar, J.

M.S. Sonak, J.